

ment of Economic Affairs) Notification S.R.O. No. 1J5, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules, 1958. [Placed in Library. See No. LT-587/58.]

**MINISTRY OF FINANCE NOTIFICATIONS  
UNDER THE CENTRAL EXCISES AND SALT  
ACT, 1944**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the *Ttxhie*, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue): —

- (i) Notification G.S.R. No. 492. dated the 21st June. 1958, rescinding Government Notification No. 34-Central Excises, dated the 3rd August, 1954.
- (ii) Notification G.S.R. No. 523. dated the 28th June, 1958, publishing an amendment in the Central Excise Rules, 1944.
- (iii) Notification G. S. R. No. 524, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944.
- (iv) Notification G. S. R. No. 525, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944. [Placed in Library. See No. LT-82158 for (i) to (iv)].

**(i) APPROPRIATION ACCOUNTS (RAIL-  
WAYS) 1956-57.**

**(ii) BLOCK ACCOUNTS (RAILWAYS) 1956-  
57**

**(iii) AUDIT REPORT (RAILWAYS) 1958**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

- (i) Appropriation Accounts of Railways in India for 1956-57

(Parts I and II). [Placed in Library. See No. LT-801/58.J

- (ii) The Block Accounts (including capital statements comprising the loan accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1956-57. [Placed in Library. See No. LT-802/58.J

- tin) The Audit Report, Railways, 1958. [Placed in Library. See No. LT-800/58.]

**NOTIFICATION PUBLISHING THE DHOTIES  
(FIXATION OF COLLECTIVE QUOTA) RULES,  
1958**

SHRI SATYA NARAYAN SINHA: Sir, on behalf of Shri Lai Bahadur, I beg to lay on the Table, under sub section (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed in Library. See No. LT-664/58.]

**FIRST REPORT OF THE COMMITTEE FOR  
PLANNING MEASURES AGAINST FLOODS IN  
DELHI**

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to lay on the Table a copy of the First Report of the Committee constituted by the Prime Minister on the 23rd July, 1958, for planning measures against floods and similar calamities in Delhi. [Placed in Library. See No. LT-804158.]

**NOTIFICATION PUBLISHING AMENDMENTS IN  
THE DISPLACED PERSONS (COM-  
PENSATION AND REHABILITATION) RULES,  
1955**

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each